

**SHRI JYOTIRMOY BOSU** : What do you want me to do, Sir ?

**MR. SPEAKER** : He may say in two minutes what he wants to submit.

**SHRI JYOTIRMOY BOSU** : Newspapers and periodicals in West Bengal which are writing things against Shrimati Indira Gandhi or the Congress are being burnt, and people are being beaten up, and thousands of newspapers have been burnt at the point of the pistol at Sealdah station in broad daylight by Yuv Congress workers, and the Chhaatra Parishad workers. I am sorry that the Central Government have been quietly watching it. What is this press freedom and freedom of circulation of newspapers ? It is a matter for this House to condemn. We condemn this action. The ruling party, conniving at anti-socials, is doing this and killing all democratic norms and breeding fascism in this country.

**SHRI RAJ BAHADUR** : We repudiate all the insinuations and suggestions that the hon. Member has made.

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13.15 hrs.

#### PAPERS LAID ON THE TABLE

##### REPORT AND ACCOUNTS OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA)** : On behalf of Shri Uma Shankar Dikshit, I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the All-India Institute of Medical Sciences, New Delhi, for the year 1969-70 together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [*Placed in Library. See No. LT--3509/72*]

##### REPORT AND ACCOUNTS OF SHIPPING DEVELOPMENT FUND COMMITTEE

##### THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND SHIPPING AND

**TRANSPORT (SHRI RAJ BAHADUR)** : I beg to lay on the Table a copy of the Report and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1970-71, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [*Placed in Library. See No. LT--3510/72.*]

#### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH)** : On behalf of Shri Annasaheb P. Shinde, I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Fruit Products (Amendment) Order, 1971, published in Notification No. S. O. 5593 in Gazette of India dated the 30th December, 1971 (English versions) and 17th June, 1972 (Hindi versions).

(ii) The Fruit Products (Second Amendment) Order, 1971 (Hindi and English versions) published in Notification No. S. O. 621 in Gazette of India dated the 19th February, 1972.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [*Placed in Library. See No. LT--3511/72*]

#### ACCOUNTS OF THE COMMITTEE FOR THE PURPOSE OF CONTROLLING AND SUPERVISING EXPERIMENTS ON ANIMALS

**PROF. SHER SINGH** : I beg to lay on the Table a copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1968-69 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the

217 *Motion re. Sixteenth BHADRA 6, 1894 (SAKA) Indian Copper Corporation 218*  
*Rep. of B.A.C. (Acquisition of Undertaking) Bill*

Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965. [*Placed in Library. See No. LT—3512/72.*]

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13.16 hrs.

LEAVE OF ABSENCE FROM THE  
SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Seventh Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :—

- (1) Shri D. P. Jadeja—10th April to 1st June, 1972 (Fourth Session).
- (2) Shri M. S. Sanjeevi Rao—31st July to 18th August, 1972 (Fifth Session).
- (3) Shri Chandu Lal Chandrakar—31st July to 1st September, 1972 (Fifth Session).

I take it that the House agrees with the recommendations of the Committee.

HON. MEMBERS : Yes.

MR. SPEAKER : The Members will be informed accordingly.

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JOINT COMMITTEE ON OFFICES OF  
PROFIT

THIRD REPORT

SHRI D. BASUMATARI (Kokrajhar) : I present the Third Report of the Joint Committee on Offices of Profit.

13.17 hrs.

MOTION RE. SIXTEENTH REPORT OF  
BUSINESS ADVISORY COMMITTEE

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THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING AND

TRANSPORT (SHRI RAJ BAHADUR) :  
I beg to move :

“That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1972.”

MR. SPEAKER : The question is :

“That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1972.”

*The motion was adopted.*

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INDIAN COPPER CORPORATION  
(ACQUISITION OF UNDER-  
TAKING) BILL\*

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMAN-GALAM) : I beg to move for leave to introduce a Bill to provide for the acquisition of the undertaking of the Indian Copper Corporation Limited, for the purpose of enabling the Central Government, to conserve and exploit, in a scientific and rational manner, to the maximum advantage of the nation, the copper deposits in the Singhbhum belt in the State of Bihar, to utilise the copper deposits in such manner as to subserve the common good, in the context of the requirements of copper in the country, and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the acquisition of the undertaking of the Indian Copper Corporation Limited, for the purpose of enabling the Central Government, to conserve and exploit, in a scientific and rational manner, to the maximum advantage of the nation, the copper deposits in the Singhbhum belt in the State of Bihar, to utilise the copper deposits in such manner as to subserve the common good, in the context of the

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 28.8.72.